

50/100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

C.P 52/2003 andr part 1 to 3 INDEX

C.P Adm & Sec
13/12/2004

O.A/T.A No. 131/2003.....
R.A/C.P No. 52/03.....
E.P/M.A No.....

1. Orders Sheet..... O.A..... Pg. 1..... to. 1.....
MP 66/2003 andr Pg. 1..... to. 1..... 13/12/2003

2. Judgment/Order dtd/16.12.2003..... Pg. 1..... to. 1..... before andr 8/10

3. Judgment & Order dtd..... Received from H.C/Supreme Court

4. O.A..... 131/2003..... Pg. 1..... to. 31.....

5. E.P/M.P..... 66/03..... Pg. 1..... to. 8.....

6. R.A/C.P..... 52/03..... Pg. 1..... to. 16.....

7. W.S..... Pg..... to.....

8. Rejoinder..... Pg..... to.....

9. Reply..... Pg..... to.....

10. Any other Papers..... Pg..... to.....

11. Memo of Appearance.....

12. Additional Affidavit.....

13. Written Arguments.....

14. Amendment Reply by Respondents.....

15. Amendment Reply filed by the Applicant.....

16. Counter Reply.....

SECTION OFFICER (Judl.)

Farhils
16/11/17

FROM No. 4
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

Original Application No: 131 103

Misc Petition No: _____

Contempt Petition No: _____

Review Application No: _____

Applicants: - M. S. Singh, IPS.

Respondents: - Govt. of Manipur

Advocate for the Applicants: - M.G. Singh

G.B. Das

Advocate for the Respondents: -

M. A. Deb Dey, Sr. CGSC,
Govt. of Manipur.

Notes of the Registry Date Dis Order of the Tribunal

This application is in form but not in time
The Petition is filed on 11.6.2003
for P.S. Served
vide N.R. No. 89.488946
dated 11/6/03.....

23.6.2003

Put up after removal of the defects.

Vice-Chairman

Done
12 Dr. Register

26.6.2003

Heard Mr. M.G. Singh, learned
counsel for the applicant.

Issue notice to show cause as to
why the application shall not be admitted.

List on 1.8.2003 for admission.

Vice-Chairman

D steps taken without
1) NO steps taken.
2) NO Court bee
Sitting in rokakalmastra.
3) Notice not
yet served. Done
17/6/03

mb

Defects removed
to-day i.e. on 25/6/03

Done
25/6/03

ft. copy order
dated 26.6.03
N. 26/6/03

Police /re/ 3/2/03 Sent to
S/s for a/c to its recitation
sent No 1/7/03 by Regd.
FID.

XINo 1392-W 93
Dtd - 1/7/03

7/03. No reply has been
bld.

21
31/7/03

1.8.2003 Let the applicant furnish a copy of the petition to the Sr. C.G.S. C. in course of the day. Put up on 7.8.2003 for admission.

Vice-Chairman

mb

7.8.2003 Mr. A. Deb Roy, learned Sr. C.G.S. C. for the respondents stated that he is yet to receive a copy of the application. List again on 14.8.2003 for admission.

Vice-Chairman

Member

mb

14.8.2003 Present: The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

The applicant is an officer of the Indian Police Service and was allocated to the Joint Cadre of Manipur and Tripura. The sole grievance of the applicant is as regards to his posting.

The applicant though belongs to the respondents, instead of Indian Police Service, allowing him to hold the Cadre post, according to him, he is attached to the Police Head Quarter (PHQ) without any post. An objection to that extent was raised from the Office of the Senior Deputy Accountant General (A&E), Manipur, Imphal in disbursing the pay and allowances of the officer. The Sr. Accounts Officer by his communication dated 13.3.2003 addressed to the Commissioner (DP), Government of Manipur, Imphal informed that the pay and allowances was provisionally authorised for a period up to January, 2003. Mr. M.G. Singh, learned counsel appearing for the applicant contended that the applicant is yet to get his salary. An officer of the Indian Police

3
Contd.

14.8.2003 Service is entitled for the safeguards provided by All India Service Act, 1951 (61 of 1951) read with rules made therein, more particularly, in view of the safeguard given by the Indian Police Service (Cadre) Rules, 1954, read with Indian Police Service (fixation of cadre strength) Regulation, 1955. No officer of the I.P.S. shall be appointed to a post other than a post specified in the Schedule or in other words to a non cadre post unless a declaration is made that such (non cadre) post is "equivalent in status and responsibility" to a cadre post. The rule is made to ensure that a member of the I.P.S. is not pushed off to a non cadre post that is inferior in status and responsibility. That apart, a serving officer is entitled for his salary unless the same is withheld under the law. No such impediment is discernible for not paying salary to the applicant.

Heard Mr.M.G.Singh, learned counsel for the applicant and also Mr.A.Deb Roy, learned Sr.C.G.S.C. for the respondents.

Basically this is a matter between the applicant and the State of Manipur. Notice was issued to the State of Manipur, but no reply is forthcoming. Instead of keeping the matter alive I am of the opinion that ends of justice will be met if a direction is issued to the respondents to consider the grievances of the applicant indicated in his representation dated 16.4.2003 (Annexure-A/7 to the O.A.) and pass appropriate order as per law keeping in mind the statutory provisions as indicated in the order. The applicant may also submit a fresh representation

Contd.

Contd.

14.8.2003 within two weeks from the date of receipt of the order. The respondents are directed to take appropriate measure and pass a reasoned therein within one month from the date of receipt of this order. Needless to state that the authority shall take all the necessary steps for paying regular salary to the applicant unless there is some statutory bar.

The application thus stands disposed of at the admission stage itself. There shall, however, be no order as to costs.

9.9.2003

Copy of the order
has been sent to the
Office, for issuing the
same to the applicant
as well as to the Mr. GSSC.
for the relief.

bb


Vice-Chairman


Copy 17/9

4

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 13) of 2003

IN THE MATTER OF :

Sri M. Shantikumar Singh, IPS, aged about 52 years, S/o late M. Gojendro Singh, resident of Uripok Gopalajee Leirak, P.O. Imphal, District Imphal West, Manipur, At present attached to the Police Head Quarter.

..... Applicant

vs.

The State of Manipur, Represented by the Commissioner/Secretary (DP), Government of Manipur, Imphal. *and others*

..... Respondent(s)

I N D E X

SL. NO.	DATE(S)	DOCUMENT(S)	PAGE NO.
1.	Original Application with verification.		1 to 11
2.	<u>Annexure A/1</u> A true copy of the impugned transfer and posting order dt. 16.5.2002		12
3.	<u>Annexure A/2</u> A true copy of the impugned letter dt. 2.5.2003.		13
4.	<u>Annexure A/3</u> A true copy of the aforesaid Notification dt. 25.2.2000.		14
5.	<u>Annexure A/4</u> A true copy of the aforesaid notification dt. 20.4.1998.		15 to 17

M. Shantikumar Singh

प्रकाश शास्त्री - १९७
Central Admn. No. 3122551
१५५ JUN 2003
१५५

1

6. Annexure A/5

The list of the officers belonging to Indian Police Service
as well as the Manipur Police Service (the State Police 18
Service) who hold the said 37 cadre posts.

7. Annexure A/6

A true copy of the aforesaid letter dt. 13.3.2002.

8. Annexure A/7

A true copy of the aforesaid representation submitted by the applicant to the State Government.

9. Annexure A/8

A true copy of the aforesaid forwarding letter dt. 28.4.2003.

1244 J. B. BURGESS

Astrocopy of the address letter(s) XXXXX XXXX XXXX XXXX

Maximizing the Impact of Your Work

Dated 11/06/03.

Gautam Binkash Das
Signature of the counsel

16/4/03 A₂₂₇ A⁷ p20

Almanzor

Central Admin. Trib. of India
Central Admin. Trib. of India

JUN 2003

Filed by:
Sri M. Shantikumar Singh
- Applicant
through:
Gautam & Kishor Das
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. of 2003

IN THE MATTTER OF :

Sri M. Shantikumar Singh, IPS, aged about 52 years, S/o late M. Gojendro Singh, Resident of Uriopok Gopalajee Leirak, P.O. Imphal, District Imphal West, Manipur, At present attached to the Police Head Quarter.

..... Applicant

- VERSUS -

1. The State of Manipur, Represented by the Commissioner/Secretary (DP), Government of Manipur, Imphal.

2. The Union of India..... Respondents

represented by Ministry Secy to
the Ministry of Personnel Public Grievances

and Pension Dept of P&T, North Block N/o-1

1. Particulars of the order against which the application is made:

The present application has been filed against the order no. 3/3/94-POL/DP(PT): dt. 16.5.2002 passed by the Department of Personnel & Administrative Reforms, signed by the Under Secretary

M. Shantikumar Singh

(DP). Government of Manipur by orders and in the name of the Governor by which the applicant has been transferred from the post of the Commandant of the 7th Manipur Rifles and attached to the Police Head Quarter (PHQ) read with the official letter No. 4/52/76-IPS?DP, dt. 2.5.2003 issued by the Under Secretary, Department of Personnel & Administrative Reforms.

A true copy of the aforesaid impugned transfer and posting order dt. 16.5.2002 is annexed herewith as Annexure A/1.

AND

A true copy of the aforesaid impugned letter dt. 2.5.2003 is annexed herewith as Annexure A/2.

2. **Jurisdiction of the Tribunal:**

The applicant declares that the subject matter of the order against which the applicant wants redressal is within the jurisdiction of the Tribunal.

3. **Limitation:**

The applicant states that there is a delay of 26 days in filing this application for which a separate application has been filed for condonation of the delay.

M. Measingp

4. **Facts of the case:**

4.1 That the applicant was appointed to the Indian Police Service on promotion under the Indian Police Service (Appointment by Promotion) Regulations, 1955 vide Notification No. 14011/14/99-IPS, dt. 24.2.2000 and the petitioner was allocated the Joint Cadre of Manipur Tripura. The applicant has been allotted seniority in IPS Cadre of the year 1991.

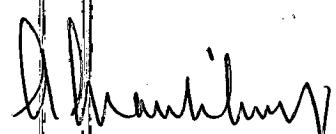
A true copy of the aforesaid Notification dt. 25.2.2000 is annexed herewith as Annexure A/3.

4.2 That by virtue of being appointed to the Indian Police, the petitioner is entitled to be posted in any of the IPS cadre posts.

4.3 As per Rule 3 of the Indian Police Service (Cadre) Rules, 1954 hereinafter referred to as the IPS Cadre Rules, there shall be constituted for each State or group of States an Indian Police Service cadre.

In respect of Manipur and Tripura States, there is a joint cadre known as the Manipur Tripura Joint Cadre.

As per Rule 4 of the aforesaid IPS Cadre Rules, the strength and composition of the cadres constituted under Rule 3 shall be determined by regulation made by the Central Government in consultation with the State Government.

A handwritten signature in black ink, appearing to read "Manohar".

Rule 8 of the IPS Cadre Rules provides that cadre and ex-cadre posts are to be filled by cadre officers.

4.4 There are 37 (thirty seven) cadre posts of the Indian Police Service assigned to Manipur sector vide Notification no. 11052/5/97-AIS(II)-A(MT), dt. 20.4.1998.

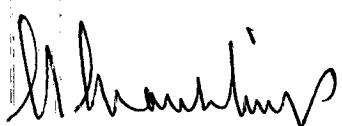
Out of the aforesaid 37 (thirty seven) posts, 12 (twelve) cadre posts are filled by non-IPS cadre officers belonging to Manipur Police Service.

A true copy of the aforesaid notification dt. 20.4.1998 is annexed herewith as Annexure A/4.

A N D

The list of the officers belonging to Indian Police Service as well as the Manipur Police Service (the State Police Service) who hold the said 37 cadre posts is enclosed as Annexure A/5.

4.5 That before the impugned transfer order dt. 16.5.2002 in Annexure A/1 was issued, the applicant was holding the IPS cadre post, viz., C.O. 7th Manipur Rifles located at Khabeisoi as can be seen from the impugned transfer and posting order.



4.6 That the applicant after being posted and attached to the Police Head Quarter was expecting that he would be allotted a specific IPS cadre post within a reasonable time.

4.7 That unfortunately, no specific IPS cadre post was allotted to the applicant, because of which the office of the Senior Deputy Accountant General (A& E), Manipur raised an objection to the Commissioner (DP) vide his letter no. AIS/PS/MS/2003/ dt. 13.3.2003 a copy of which was endorsed to the applicant.

The said letter from the office of the Sr. Deputy Accountant General states that the applicant after handing over charge of the C.O. 7th M.R. assumed self charge on 20.5.2002 as attached to the PHQ Imphal and since then the applicant has been attached to the PHQ without post. Accordingly, the office of the Sr. Dy. Accountant General sought clarification from the State Government as to how the pay and allowances of the applicant is to be regularized with the information that the applicant had been authorized pay allowances provisionally for a period up to January, 2003.

A true copy of the aforesaid letter dt. 13.3.2002 is annexed herewith as
Annexure A/6.

4.8 That because of the aforesaid objection raised by the office of the Senior Deputy Accountant General (A& E), and also foreseeing the difficulties which lay ahead, the applicant also submitted a

(Signature)

representation dt. 16.4.2003 addressed to the Respondent for giving a regular posting in the IPS cadre post as the attachment to the PHQ was not only causing financial hardships but also would adversely affect the service conditions of the applicant.

The aforesaid application of the applicant was forwarded by the Dy. I.G. of Police (HQ) on 28.4.2003 to the Principal Secretary (Home), Government of Manipur.

A true copy of the aforesaid representation submitted by the applicant to the State Government is annexed herewith as Annexure A/7.

AND

A true copy of the aforesaid forwarding letter dt. 28.4.2003 is annexed herewith as Annexure A/8.

4.9 That however, the State Government rather than allotting a IPS cadre post to the applicant merely wrote to the Senior Deputy Accountant General (A& E) vide letter no. 4/52/76-IPS/DP, dt. 2.5.2003, stating that the applicant who is attached to the PHQ is being adjusted against one of the unutilised IPS cadre post of the SP/CO level which are manned by the MPS officers on in charge



basis and accordingly requested the Senior Deputy Accountant General (A& E) to release the pay slip to the applicant.

However, the applicant has not been accommodated till date to any IPS cadre post.

4.10 That because of the aforesaid irregular order of posting of the applicant contrary to rules, the applicant without any fault of his own has been made to suffer. Accordingly, the present application has been filed.

5. Grounds for relief with legal provisions:

5.1 The applicant is entitled to be posted in an IPS cadre post as per provisions of Rule 8 of the IPS (Cadre) Rules, 1954 which provides that cadre posts are to be filled by cadre officers.

However, the applicant is now attached to PHQ without any post.

5.2 The posting of the applicant and attachment to the PHQ without post is contrary to the aforesaid provisions of the IPS (Cadre) Rules, 1954 and Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.

M. Manohar

5.3 There is no provision under the IPS (Cadre) Rules, 1954 for allowing non cadre officers viz., the MPS officer to hold the IPS cadre posts when cadre officers are available.

6. Details of the remedies exhausted:

The applicant states that the applicant has availed of all the remedies available to him under the relevant service rules.

The applicant had submitted a representation to the Respondent No. 1 on 16.4.2003 which has not yet been favorably considered by the authorities.

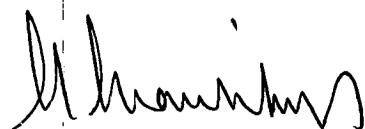
7. Matters not previously filed or pending with any other Court:

The applicant declares that the applicant had not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made, before any court of any other authority or any Bench of the Tribunal nor such application, writ petition or suit is pending before any of them.

8. Reliefs sought:

In view of the facts mentioned above the applicant prays for the following reliefs;

(a) The impugned transfer and posting order no. 3/3/94-POL/DP(PT): dt. 16.5.2002 passed by



the Department of Personnel & Administrative Reforms, signed by the Under Secretary (DP), Government of Manipur by orders and in the name of the Governor by which the applicant has been transferred from the post of the Commandant of the 7th Manipur Rifles and attached to the Police Head Quarter (PHQ) and official letter No. 4/52/76-IPS/DP, dt. 2.5.2003 issued by the Under Secretary, Department of Personnel & Administrative Reforms be quashed as far as the petitioner is concerned;

(b) A direction be issued to the Respondent to give posting to the applicant to an IPS cadre post in terms of the IPS (Cadre) Rules, 1954 read with (Fixation of Cadre Strength) Regulations, 1955.

9. Interim order, if any prayed for:

The applicant prays that the representation dt. 16.4.2003 addressed to the Respondent be disposed of immediately.

10. In the event of application being sent by Registered post :

N.A.

M. Mehandir Singh

11. Particulars of Bank Draft/Postal Order filed in respect of the application fee:

12. List of enclosures

1. Annexure A/1

A true copy of the impugned transfer and posting order no. 3/3/94-POL/DP(PT) dt. 16.5.2002

2. Annexure A/2

A true copy of the impugned letter No. 4/52/76-IPS/DP dt. 2.5.2003.

3. Annexure A/3

A true copy of the aforesaid Notification No. 14011/14/99-IPS dt. 25.2.2000.

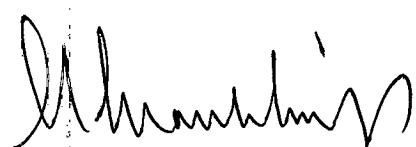
4. Annexure A/4

A true copy of the aforesaid Notification no. 11052/5/97-AIS(II)-B(MT), dt. 20.4.1998.

5. Annexure A/5

The list of the officers belonging to Indian Police Service as well as the Manipur Police Service (the State Police Service) who hold the said 37 cadre posts.(IPS INCUMBENCY STATEMENT AS ON 25.04.2003.).

6. Annexure A/6



6. Annexure A/6

A true copy of the aforesaid letter No. AIS/PS/M.S/2003 dt. 13.3.2003.

7. Annexure A/7

A true copy of the aforesaid representation submitted by the applicant to the State Government dt. 16.4.2003.

8. Annexure A/8

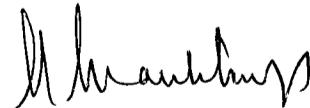
A true copy of the aforesaid forwarding letter dt. No. E/35/16(120)91-PHQ(Admn) dt. 28.4.2003.



Signature of the applicant

VERIFICATION

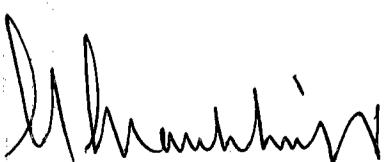
I, M. Shantikumar Singh, S/o late M. Gojendro Singh, aged about 52 years, working as attached to Police Head Quarter, Government of Manipur (without post) in the office the police Head Quarter, resident of Uriopok Gopalajee Leirak, P.O. Imphal, District Imphal West, Manipur, do hereby verified that the contents of paras 1, 2, 3, 4.1, 4.2, 4.3, 4.5, 4.6, 4.7, 4.8, 4.9, 4.10, 6 and 7 are true to my personnel knowledge and paras 4.4, 5.1, 5.2, 5.3, are believed to be true on legal advice and I have not suppressed any material facts.



Date :

Signature of the applicant

Place :



GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)

-72-

ORDERS BY THE GOVERNOR: MANIPUR:
Imphal, the 16th May, 2002.

ANNEXURE A/1

No.3/3/94-POL/DP(PT): The Governor of Manipur is pleased to order the transfer and posting of the following IPS/MPS Officers as detailed below with immediate effect and until further order in public interest:-

SL.No.	Name of Officers	New place of posting
1.	Shri Y.Joykumar Singh,IPS, IGP L/O-II	- as IGP L/O-I
2.	Shri T.Thangthuam,IPS IGP (Adm).	- as IGP L/O-II.
3.	Shri R.Baral,IPS,IGP L/O-I	- as IGP(Adm).
4.	Shri M.Shantikumar Singh, IPS, CO 7 th MR.	- as Attached to PHQ.
5.	Shri Anand Prakash,IPS SP CC Pur.	- as CO 3 rd IRB(13 MR)
6.	Shri T.Pachaua,IPS SP/Senapati.	- as SP/NAB.
7.	Shri K.Radheshyam,MPS, I/c CO 3 rd IRB.	- as I/c SP/Churachandpur.
8.	Shri Samir Ilme,IPS, Addl.SP/IE.	- as SP/Senapati.
9.	Shri M.Mani Singh,MPS, SP CID(SB).	- as SP/Vigilance.
10.	Shri N.Kipgen,IPS,SP/NAB	- as SP/CID(SB).
11.	Shri S.Ibocha Singh,MPS CO.5 th MR.	- as CO.7MR.
12.	Shri Ashutosh Kumar Sinha,IPS- CO.5 th MR. SP/Vigilance.	

Officers at Sl.No.1,5,8 & 12 shall move first after handing over their charges to the next junior officers with immediate effect.

By orders & in the name of

Governor,

Sd/-

(Th.Dhananjay Singh),
Under Secretary (DP), Govt. of Manipur.

GOVERNMENT OF MANIPUR
POLICE DEPARTMENT

Imphal, the 16th May, 2002.

Encl.No.E/37/13/2002-PHQ(PT) / 1443

Copy to :-

1. All ADsGP, Manipur.
2. All IsGP, Manipur.
3. All Dy.IsG of Police, Manipur.
4. The Director, MPR, Manipur.
5. All SsP/COs in Manipur.
6. The Principal, MPTS, Pangei.
7. The AD FSL, Pangei.
8. Personal file.
9. Persons concerned.
10. File.

For Director General of Police,
Manipur, Imphal

16/5/02

Certified to be true
Babu
Advocate

M. Manmohan Singh

NO.4/52/76-IPS/DP
GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL AD. & E.
(PERSONNEL DIVISION)

Imphal, the 2nd May, 2003.

To

The Sr. Deputy Accountant General (A&E)
Manipur, Imphal.

Subject:- Attachment of M.Shantikumar Singh, IPS
to PHQ, Imphal.

sir,

I am directed to refer to your letter No.AIS/PS/M.S/2003/463 dated 13/3/2003 on the subject indicated above and to say that Shri M.Shantikumar Singh, IPS (MT:91) attached to PHQ is being adjusted against one of the unutilised IPS cadre post of SP/CO level which are manned by MDS Officers on incharge basis.

It is, therefore, requested to kindly release the payroll of Shri M.Shantikumar Singh, IPS accordingly under intimation to this Department.

Yours faithfully,

12/5/2003
(Th. Dhananjay Singh)
Under Secretary (DP), Govt. of Manipur

Copy to:-

1. The Director General of Police, Manipur, Imphal.
2. Shri M.Shantikumar Singh, IPS attach to PHQ, Imphal.

• • •

Certified to be true
Ratan
Advocate

M. Shantikumar Singh

ANNEXURE: A/3

NO. 1. 14011/14/99-IPS. I
 GOVERNMENT OF INDIA/BHARAT SARKAR
 MINISTRY OF HOME AFFAIRS/ GRIH MANTRALAYA

NEW DELHI, the 25th Feb., 2000.

NOTIFICATION

In exercise of the powers conferred by sub rule (1) of rule 9 of the Indian Police Service (Recruitment) Rules, 1954, read with sub-regulation (1) of regulation 9 of the Indian police Service (Appointment by promotion) Regulations, 1955, the president is pleased to appoint the following members of Manipur police Service to the Indian Police Service on probation, and to allocate them to the joint cadre of Manipur-Tripura under Sub-rule (1) of rule 5 of the appointments will take effect from the date of issue of the notification.

SL. NO.	NAME OF THE OFFICER	DATE OF BIRTH
	S/Shri	
1.	M. Sushil Kumar Singh	01.03.1951
2.	M. Shanti Kumar Singh	01.09.1951

Sd/- (P.S. PILLAI)

UNDER SECRETARY TO THE GOVT. OF INDIA
 TEL. NO. 301 1359

NO. 1. 14011/14/99-IPS. I DATED:

A copy each is forwarded to :-

1. The Chief Secretary, Govt. of Manipur (Attn. Shri Raghuman Singh, Deputy Secretary (DP), Department of personnel & Administrative Reforms, (Personnel Division), Imphal.
2. The Chief Secretary, govt. of Tripura, Agartala.
3. The Accountant General, Manipur, Imphal.
4. The Secretary, U.P.S.C. (Attn. Ms. Molly Tiwari, under Secretary), Dholpur House, Shahjahan Road, New Delhi.
5. The DG & IGP, Govt. of Manipur, Imphal.

*Certified to be true
 P.S. Pillai
 Advocate*

Sd/-
 (P.S. PILLAI)
 UNDER SECRETARY TO THE GOVT. OF INDIA

M. Manohar

22

PUBLISHED IN THE EXTRA ODINARY GAZETTE OF INDIA IN
PART-II

SECTION3(1)DATED 20.4.1998

NO. 11032/5/97-AIS(M) A(MT)

GOVERNMENT OF INDIA

MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

New Delhi, the 20.4.1998.

NOTIFICATION

G.S.R.No. 194 E in exercise of the powers conferred by sub-section (1) of section 3 of the All India Service Act, 1951(61 of 1951) read with Sub-Rule (1) and (2) of Rule 4 of the Indian Police Service (cadre) Rules, 1954, the Central Government in consultation with the Government of Manipur & Tripura hereby makes the following regulations further to amend the Indian Police Service (fixation of cadre strength) Regulation, 1955, namely :-

1. (i) These regualtions shall be called the Indian Police Service (fixation of cadre strength) fourteenth Amendment Regulation, 1998.
(ii) They shall come into force on the date of this publication in the official gazette.
2. In the schedule to the Indian Police Service (fixation of cadre strength) Regulation, 1955 under the heading "Manipur and Tripura" for item number "senior post under the State Government" and entries occurring there under the following shall be substituted namely :

*Certified to be true
R.D.S.
Advocate*

M. M. M. M. M.

1.	Senior post under the State Governments	65
	<u>Posts under the government of Manipur.</u>	37
	DIRECTOR GENERAL & INSPECTOR GENERAL OF POLICE.	1
	ADDITIONAL DIRECTOR GENERAL OF POLICE OPERATION	
	TECHNICAL REGULATION SERVICES.	1
	ADDITIONAL DIRECTOR GENERAL OF POLICE LAW AND	
	ORDER.	1
	INSPECTOR GENERAL OF POLICE LAW AND ORDER.	1
	INSPECTOR GENERAL OF POLICE ADMINISTRATION AND	
	TRAINING.	1
	INSPECTOR GENERAL OF POLICE INTELEGENCE.	1
	INSPECTOR GENERAL OF POLICE MODERNISATION	
	/COMMUNICATION/PLANNING.	1
	DY. INSPECTOR GENERAL OF POLICE OPERATION AND	
	ARMS FORCE-I.	1
	DY. INSPECTOR GENERAL OF POLICE OPERATION AND	
	ARMS FORCE-II.	1
	DY. INSPECTOR GENERAL OF POLICE HEAD QUARTER/	
	TRAINING.	1
	DY. INSPECTOR GENERAL OF POLICE RANGE-I	1
	DY. INSPECTOR GENERAL OF POLICE RANGE-II	1
	DY. INSPECTOR GENERAL OF POLICE RANGE-III	1
	DY. INSPECTOR GENERAL OF POLICE WELFARE/	
	HUMAIN RIGHTS /SOCIAL JUSTICE	1
	SR. SUPERITENDENT OF POLICE/ SUPERITENDENT OF POLICE	
	DISTRICT	9
	SUPERITENDENT OF POLICE (C.I.D.)	1
	SUPERITENDENT OF POLICE (CRIME)	1
	SUPERITENDENT OF POLICE (VIGILANCE)	1
	SUPERITENDENT OF POLICE (BORDER AFFAIRS)	1
	COMNDT. (MR)	7
	PRINCIPLE (MPTC)	1
	COMMANDANT (HOME GUARD)	1
	ADDITIONAL SUPERINTENDENT OF POLICE	1
	TOTAL	37



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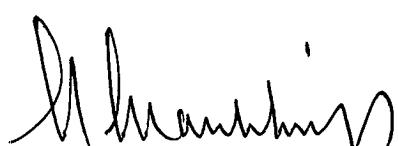
24

<u>Posts under the government of Tripura.</u>	28
DIRECTOR GENERAL & INSPECTOR GENERAL OF POLICE.	1
ADDITIONAL DIRECTOR GENERAL OF POLICE	1
INSPECTOR GENERAL OF POLICE	1
INSPECTOR GENERAL OF POLICE LAW AND ORDER	1
DY. INSPECTOR GENERAL OF POLICE(AP).	1
DY. INSPECTOR GENERAL OF POLICE(HQ).	1
DY. INSPECTOR GENERAL OF POLICE(C.I.D.).	1
DY. INSPECTOR GENERAL OF POLICE(RANGE).	1
DY. COMMANDANT GENERAL(HOME GUARD)	1
DY. INSPECTOR GENERAL OF POLICE TRAINING.	1
SUPERINTENDENT OF POLICE	4
SUPERINTENDENT OF POLICE (SPL. BRANCH)	1
SUPERINTENDENT OF POLICE (MOBILE TASK FORCE)	1
SUPERINTENDENT OF POLICE (C.I.D.)	1
SUPERINTENDENT OF POLICE (VIGILANCE)	1
SUPERINTENDENT OF POLICE (ENFORCEMENT)	1
SUPERINTENDENT OF POLICE (PROCEDURE)	1
SUPERINTENDENT OF POLICE (OPERATION)	1
COMMANDANT (HOME GUARD)	1
COMMANDANT (C.T.I.)	1
PRINCIPAL (P.I.C.)	1
ADDITIONAL SUPERINTENDENT OF POLICE (SPECIAL BRANCH)	1
ADDITIONAL SUPERINTENDENT OF POLICE (RURAL)	1
ASSISTANT INSPECTOR GENERAL OF POLICE (HEAD QUARTER)	1
ASSISTANT INSPECTOR GENERAL OF POLICE(OPERATION)	1
	28
TOTAL	65

Sd/-

(MADHUHITA D. MITRA)

DESK OFFICER



18
**ENCLOSURE A/15
25**
IPS INCUMBENCY STATEMENT AS ON 25-04-2003
(Sr. Scale & above)

Cadre Post	Ex-Cadre Post	Non-Cadre Post	MPS Post	Name of Incumbent
DGP - 1	-	-	-	S. Bimalchandra Singh, IPS(MT:69)
ADGP(LO) - 1 Redesig. ADGP/Trg/HR/HG	-	MD/MPHC - 1	-	A.K. Parasher, IPS(MT:74)
ADGP(Ops/Tech S)- 1 Redesig . ADGP/OPS	-	-	-	C. Peter Ngahanyui, IPS(MT:75)
	-	D/Fire Ser. - 1	-	Y. Joykumar Singh, IPS(MT:76)
	-	PD/MDS - 1	-	W.K. Lengen, IPS(MT:76)
IGP (LO-I) - 1	-	-	-	M. K. Das, IPS(MT:77)
IGP(LO-II) - 1	-	-	-	A. Romenkumar Singh, IPS(MT:32)
IGP(Admn.) - 1	-	-	-	T. Thanglhuam, IPS(MT:79)
IGP(Ops. & AP) - 1	-	-	-	N. K. Mukhopadyay, IPS(MT:62)
	IGP(Crime)-1	-	-	J. C. Dabas, IPS(MT:)
	-	IG(Prisons) - 1	-	J. B. Negi, IPS(MT:81)
DIGP(Ops & AP)-I - 1	-	-	-	R. Baral, IPS(MT:82)
DIGP(Ops & AP)-II - 1	-	-	-	D. Mishra, IPS(MT: 84)
DIGP(HQ) - 1	-	-	-	H. S. Sandhu, IPS(MT:83)
DIGP(Range-I) - 1	-	-	-	Anand Prakash, IPS(MT:86)
DIGP(Range-II) - 1	-	-	-	L. M. Khoute, IPS (MT:85)
DIGP(Range-III) - 1	-	-	-	V. Zathang, IPS(MT:83)
DIGP(Web/SR/SJ) - 1 Redesig. DIGP/Range IV	-	-	-	M. A. Rahman, IPS(MT:85)
		Security Off-1 (SS/Home)	-	P. M. Goud, IPS(MT:84)
Sr. SP/Imp.West - 1	-	-	-	S. Santosh Maicherla, IPS(MT:84)
SP/Imphal East - 1	-	-	-	S. Dinokumar Singh, IPS(MT:87)
SP/Thoubal - 1	-	-	-	MPS (i/c P. Dhanakumar Singh, MPS)
SP/Bishnupur - 1	-	-	-	Clay Khongsai, IPS(MT:96)
SP/Senapati - 1	-	-	-	MPS (S. Ibocha Singh, MPS)
SP/Ukhrul - 1	-	-	-	Samir Sadanand Ilme, IPS(MT:97)
SP/Tamenglong - 1	-	-	-	MPS (i/c S. Leirenjao Singh)
SP/Chandel - 1	-	-	-	MPS (A. Rajendro Singh, MPS)
SP/CCP - 1	-	-	-	MPS (i/c S. Manaobi Singh, MPS)
SP/CID (SP/CID(SB) - 1	-	-	-	MPS (Kh. Chandramani Singh, MPS)
SP/Crime (CID/CB) - 1	-	-	-	M. Karnajit Singh, IPS(MT:90)
SP/Vigilance - 1	-	-	-	MPS (L. K. Haokip, MPS)
SP/Boarder Aff. - 1 (SP/NAB)	-	-	-	MPS (M. Mani Singh, MPS)
		SP/Jail - 1	-	R.K. Radhesana Devi,IPS(MT: 90)
CO/1 st Bn.M.R. - 1	-	-	-	S. Vaiphei, IPS(MT:90)
CO/2nd Bn.M.R. - 1	-	-	-	P. Doungel, IPS(MT:87)
CO/5th Bn.M.R. - 1	-	-	-	MPS (L. Chandrakishore Singh, MPS)
CO/6th Bn.M.R. - 1	-	-	-	MPS (i/c K. Chaobijakha, MPS)
CO/7th Bn.M.R. - 1	-	-	-	Anish Dayal Singh, IPS
	-	-	CO/1-IRB - 1	MPS (G. Bimalchandra Singh, MPS)
CO/2 nd IRB - 1	-	-	-	C. Doungel, IPS(MT:90)
CO/ 3rd IRB - 1	-	-	-	N. Kipgen, IPS(MT:89)
Principal / MPTC - 1	-	-	-	MPS (i/c K. Radhashyam, Singh, MPS)
CO/Home Guards - 1	-	-	-	M. Sushikumar Singh, IPS(MT:91)
Addl.SP (1 posl) - 1	-	-	-	L. Kailun, IPS(MT:94)
			SP/CMTW - 1	Lhari Dorjee Lhatoo, IPS(MT:89)
Total = 37	= 1	= 6	= 2	W. Meenakumar Singh, IPS(MT:89)
				M. Sharitkumar Singh, IPS(MT:91)
				Attached to PHQ

Note : The above statement is not in order of seniority.

Continued to be
 Part 2
 Admit
 M. Manik Singh



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वरिष्ठ उप-महालेखाकार (लेखा) का कार्यालय

मणिपुर, इम्फाल-७९५ ००१

OFFICE OF THE
SENIOR DEPUTY ACCOUNTANT GENERAL (A&E)

MANIPUR, IMPHAL - 795 001

No./AIS/PS/M.S./2003/

Dated.

ANNEXURE A/6

To

The Commissioner (DP),
Government of Manipur, Imphal.Subject:- Attachment Shri M. Shantikumar Singh, I.P.S.
To the PHQ Imphal.

Sir,

I am to invite a reference to the Government of Manipur Order No. 3/3/94 - POL/DP(Pt) dated 16.5.2002 on the above subject and to state that Shri M. Shantikumar Singh I.P.S. formerly C.O. 7th M.R. Khabeisoi was transferred and attached to PHQ vide Govt. of Manipur Order No. stated above. Accordingly Shri M. Shantikumar Singh handed over the charge of 7th M.R. on 18.5.2002 and assume on self on 20.5.2002 to PHQ Imphal and since then he is attached to PHQ without the post.

In this connection it may kindly be clarified that how the Pay and Allowances of the officer be regularised..

Further this office has already authorized Pay Allowances Provisionally to Shri M. Shantikumar Singh IPS who is attached to PHQ for a period up to Jan. 2003.

Yours faithfully

Sr. ACCOUNTS OFFICER

No./AIS/PS/M.S./2003/ 463

Dated 13-03-2003

Copy to:-

Shri M. Shantikumar Singh, IPS attached to PHQ -for Information

Sr. ACCOUNTS OFFICER (Hindi)

वरिष्ठ उप-महालेखाकार (लेखा) का कार्यालय, मणिपुर

Senior Accounts Officer (A&E) ACCOUNTS IMPHAL
Office of the Sr. Dy. Accountant General (A&E)
Manipur, Imphal

दूरध्वानि/Phone : 0385-228526 (O)

फैक्स/Fax : 0385-228525

Certified to be true
Sonal
Advocate.

To,

The Secretary (D.P.),
Government of Manipur.
(Through proper channel)

Subject: Request for regular posting in IPS cadre posts.

Sir,

I have the honour to submit the following few lines for your kind and sympathetic consideration.

That while working as Commandant, 7 M.R. Khabeisoi, I was transferred and attached to Police Head Quarter, Manipur, vide Government of Manipur, Order No. 3/3/94-Pol/DP (Dt. 16.5.2002. Accordingly I handed over the charge of C.O 7 M R on 18.5.2002. 2002 and assumed charge as attached to PHQ on 20/5/2002.

Now, the Office of the Sr. Deputy Accountant General (A&E) vide its letter No.ASI/PS/M.S/2003 DT.13/3/2003 (copy enclosed). has refused to issue a Pay Slip on the ground that I am "ATTACHED TO PHQ WITHOUT POST". This anomaly, in addition to causing financial hardship to me, is going to jeopardize my future service condition due to the embedded irregularities.

I, therefore, request you kindly to provide me a regular posting in my own cadre-posts.

Encl: As above.

Yours faithfully,

Dated 16/4/03

(M.Shantikumar Singh, IPS)
Attached to PHQ, Imphal.

Copy to: Director General of Police, Manipur,
For kind and necessary action.

(M.Shantikumar Singh, IPS)
Attached to PHQ, Imphal.

M. Shantikumar Singh

Certified to be true
R Das
Advocate

No. B/35/16 (120)91-PHQ (Admn)
 GOVERNMENT OF MANIPUR
 POLICE DEPARTMENT

Imphal, the 23th April, 2003.

To

The Principal Secretary (Home),
 Government of Manipur,
 Imphal.

Subject: Forwarding of representation
 received from Shri M. Shantikumar
 Singh, IPS.

Sir,

Kindly find enclosed representation dt.19/4/2003
 in original addressed to the Secretary (DP), Government of
 Manipur, Imphal received from Shri M. Shantikumar Singh,
 IPS (now attached to PHQ), Imphal, which is self explanatory
 for taking necessary action.

Yours faithfully,

Enclo: As above.

(Anand Prakash)
 Dy. I.G. of Police (HQ),
 for Director General of Police,
 Manipur, Imphal.

Endst. No. B/35/16 (120)91-PHQ (Admn), Imphal, the 28th April, 2003.
 copy to :

✓ Shri M. Shantikumar Singh, IPS,
 now attached to DGP, Imphal.

28/4/2003
 (Anand Prakash)
 Dy. I.G. of Police (HQ),
 for Director General of Police,
 Manipur, Imphal.

M. Manohar

Certified to be true
 R. Das
 Advocate